

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No.1156 of 1990

this 9th day of August, 1994

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman (J)

Hon'ble Mr. B.K. Singh, Member (A)

Virendra Kumar,  
S/o Late Shri Bhullar Singh,  
Foreman (Civil Engineer)  
Ordnance Factory,  
Muradnagar (U.P)

----- Applicant

By Advocate: Shri B.S. Mainee

VERSUS

Union of India, through:

1. The Secretary,  
Ministry of Defence (Production),  
New Delhi.
2. The Chairman,  
Ordnance Factories Board,  
10-A Auckland Road,  
Calcutta.
3. The General Manager,  
Metal & Steel Factory,  
Ichapore  
Nawabganj,  
24 Parganas North (W.B.)
4. The General Manager,  
Ordnance Factory,  
Muradnagar (U.P)

----- respondents

By Advocate: None present

O R D E R (Oral)

(Hon'ble Mr. Justice D.L. Mehta, VC)

Disciplinary proceedings were initiated against the applicant. The disciplinary authority, Dy. Director General, Ordnance Factory Board, imposed on the

6A

NOTE

at 9-8-94 in OA 1156/90

para 2 in the judgement/ amended vide order dated 17.5.95  
in RA-411/94 by the Hon'ble Court consisting of Hon'ble Mr.  
J.P. Sharma, Member (J) and Hon'ble Mr. B.K.Singh, Member(A).

"para No.2 - That the appellate authority had already  
disposed of the appeal of the applicant and he may seek  
the remedy available to him according to law, if so  
desired. The application is, therefore, stand disposed of  
accordingly with no orders as to costs".

Sd/-

( B.K. SINGH )  
MEMBER (A)

Sd/-

( J.P. SHARMA )  
MEMBER (J)

Attested

  
12/6/95  
( B.S. KHASA )  
SECTION OFFICER  
J-II